

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1000**  
TO BE ANSWERED ON 02.12.2024

**Climate Induced Migration**

1000. SHRI MAGUNTA SREENIVASULU REDDY:  
SHRI PRABHAKAR REDDY VEMIREDDY:  
SHRI KRISHNA PRASAD TENNETI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has conducted any research/survey/study/analysis regarding the issue of climate-based migration and its impact during the last five years in the country, especially in the State of Andhra Pradesh including Bapatala Parliamentary Constituency, State-wise;
- (b) if so, the details thereof including the major areas identified to be impacted by climate migration during the last five years in the country, State-wise, especially in Andhra Pradesh;
- (c) the details regarding the steps undertaken by the Government during the last five years fortackling the issue of climate-based migration;
- (d) the details regarding the total amount of funds allocated and utilised for tackling climate-based migration in the country during the last five years, State-wise, especially in Andhra Pradesh including Bapatala Parliamentary Constituency;
- (e) whether the Government has taken any steps to introduce relief and rehabilitation packages for the affected families, if so, the details thereof;
- (f) whether the Government has taken steps to provide residential schooling to children of families displaced due to climate-induced migration, especially for girl-children; and
- (g) whether the Government has undertaken any steps to raise awareness regarding climate based migration in the country, if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

(a) to (g) Migration/Displacement of affected people may be due to economic, social, political and other factors. It may be temporary or permanent, short term or long-term depending on the underlying cause(s) of displacement. According to the Intergovernmental Panel on Climate Change Special Report on Global Warming of 1.5 degree C (2018), the social, economic and environmental factors underlying displacement of people by climate change are complex and varied; therefore, attributing it to the effect of observed climate change or assessing its possible

magnitude with any degree of confidence is challenging.

There is no established study for India providing a quantified attribution of climate change triggering displacement of people. While many studies monitor extreme events in the environment, the science of attribution of these changes particularly to climate change is far more complex and currently an evolving subject. Most studies so far have relied on mathematical modeling of climate change impacts.

Relief, recovery, and rehabilitation are governed, inter alia, by the relevant provisions of the Disaster Management Act, 2005 and the guidelines, directives, and orders of the National Disaster Management Authority and the State Disaster Management Authorities. The constitutional, legal and administrative provisions relevant to disaster management and disaster risk reduction adequately addresses the management of disasters in the country.

The State Governments undertake relief measures in the wake of natural disasters from the State Disaster Response Fund (SDRF) already placed at their disposal in accordance with the extant norms. Additional assistance is extended from the National Disaster Response Fund (NDRF) as per established procedure. The assistance approved under SDRF/NDRF norms is provided in the form of relief.

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